

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.102/GT/2019

Subject : Petition for truing up for fixation of tariff of NLC Tamilnadu Power Limited TPS for the period from COD to 31.3.2018 in terms of order dated 11.7.2017 in Petition No. 135/GT/2015 and order dated 26.12.2018 in Petition No. 38/RP/2017

Petitioner : NLC Tamilnadu Power Ltd.

Respondent : TANGEDCO & ors

Date of hearing : **14.5.2019**

Coram : Shri P.K.Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S.Jha, Member

Parties present : Shri M.G.Ramachandran, Senior Advocate, NLC
Shri S. Gnana Prabhakaran, NLC
Shri D. Dhanapal, NLC
Shri Nambirajan, NLC
Shri S.Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

During the hearing, the learned senior counsel for the Petitioner, NLCTPL submitted that pursuant to the liberty granted by the Commission in order dated 26.12.2018 in Petition No. 38/RP/2017, this petition has been filed for interim truing up for the period from COD of the generating station to 31.3.2018. He further submitted that though the variation in the annual fixed charges may not exceed 30%, the Commission may consider the fact that the liability discharged by the Petitioner is ₹77438 lakh upto 31.3.2018 and accordingly permit the truing-up of the tariff.

2. Learned counsel for the Respondent, TANGEDCO submitted that the Petitioner may be directed to submit certain documents/ information such as (i) justification along with relevant clauses/ documentary evidence in respect of claim of additional capital expenditure for the years 2016-17 & 2017-18, (ii) split up details for the cash expenditure actually incurred in respect of Unit-I for the period 18.6.2015 to 28.8.2015 and Unit-II for the period from 29.8.2015 to 31.3.2016, (iii) Assessment copies of Income Tax for the assessment years 2017-18 & 2018-19, (iv) Details of head wise revenue expenditure etc, prior to truing-up of tariff. He accordingly prayed for grant of time to file its response to the above information to be filed by the Petitioner.

3. The Commission after hearing the parties, directed the Petitioner to furnish the relevant documents as above on or before **31.5.2019** to the Respondents and also to post the same in the website of the Petitioner company. The Respondents were



directed to file their replies, by **14.6.2019**, with copy to the Petitioner, who may file its rejoinder, if any, on or before **21.6.2019**.

4. Subject to the above, order in the Petition was reserved.

By order of the Commission

**Sd/-
(B.Sreekumar)
Dy. Chief (Law)**

